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10-3-94  
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

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CIVIL MISC. APPLICATION NO. OF 1994  
(Under section 151 of the Code of Civil Procedure)

On behalf of

R.K.Yadav and others-----Applicants

IN

CONTEMPT APPLICATION NO. 1408 of 1993

IN

ORIGINAL APPLICATION NO. 1789 of 1992

R.K.Yadav and others-----Applicants

Vs.

N.N.Vohra and others-----Respondents

To,

The Hon'ble Vice Chairman and his companion  
members of the aforesaid Tribunal

The humble application of the applicant  
abovenamed most respectfully sheweth as under:

*order  
form*

- 1- That the applicants have filed the above  
Contempt application for deliberate disobedience  
in complying the orders of this Hon'ble court  
dated 12/3/93.
- 2- That till this date the respondents have not  
complied the judgment of this Hon'ble Tribunal and  
the applicants are wandering here and there being  
unemployed.
- 3/ That in the circumstances it is expedient in  
the interest of justice that the above case be  
listed for admission at an early date.

*G*

*MB 4/1/2015*

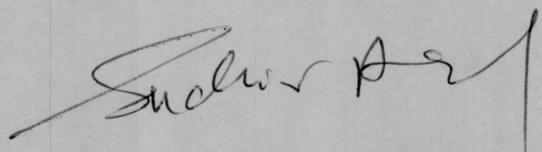
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P R A Y E R

WHEREFORE on the facts stated above it is most respectfully prayed that this Hon'ble court may be pleased to list the above case for admission at an early date.

March  
Dt/ 10/ ~~Feb.~~ 1994



( SUDHIR AGARWAL )  
COUNSEL FOR THE APPLICANT

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